

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA):
 (a) The total production of coal in the country during the last three years is given below :

(In million tonnes)

1970-71 . . .	72.95
1971-72 . . .	72.06 (Provisional)
1972-73 . . .	76.40 (Provisional)

(b) The production in 1970-71 was about 3.7% less than in 1969-70; that in 1971-72 was about 1.2% less than in 1970-71; and that in 1972-73 was about 6.02% more than in 1971-72.

Strike call by Central Government Employees in Bhopal

5582. **SHRI M. KATHMUTHU:** Will the Minister of LABOUR be pleased to state :

(a) whether Government are aware of the call for a strike on the 30th November, 1973 by employees of the Central Government in Bhopal;

(b) if so, their demands; and

(c) the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA):
 (a) and (b) The call for strike was in protest against Government's decisions on the Third Pay Commission's recommendations.

(c) The Government's decisions on the major recommendations of the Third Pay Commission were taken after consulting the Staff Side of the National Council and the views of the Staff Side have been accommodated to the maximum extent possible.

National Stadium Cinema of Defence Department in New Delhi

5583. **SHRI ANNASAHEB GOTKHINDE:** Will the Minister of DEFENCE be pleased to refer to the reply given to Unstarred Question No. 1767 on the 22nd November, 1973 regarding National Stadium Cinema of Defence Department in New Delhi and state :

(a) the date on which the lessee filed the suit in the Court of Law;

(b) the date when the stay was obtained;

(c) when the compromise was reached; and

(d) whether the compromise decree was passed by the Court; if so, the gist thereof?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) The suit was filed on 31-3-1955.

(b) Temporary stay order was obtained on 2-4-1955 and confirmed on 26-5-1955.

(c) The compromise was reached on 11-3-1970.

(d) Yes. The stay order was vacated and all proceedings in connection with Arbitration were deemed null and void. The contractor had to pay Rs. 3,24,206.51 by way of rent and damages. By a separate compromise, out of court, it was *inter alia* agreed to recover this amount in monthly instalments of Rs. 10,500 and he was allowed to run the Cinema up to 31-10-1975 on payment of monthly rent of Rs. 1935.25.

Location of New Heavy Machine Building Plant

5584. **SHRI RAM BHAGAT PASWAN:**
SHRI DHAMANKAR:

Will the Minister of HEAVY INDUSTRY be pleased to state whether the proposed location of the new heavy machine building plant has been decided and if so, the particulars thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI DALBIR SINGH):
 No, Sir.

Allotment of Land to Manipuri Refugees

5585. **SHRI N. TOMBI SINGH:** Will the Minister of SUPPLY AND REHABILITATION be pleased to state :

(a) whether Government are aware that large number of refugees, now settled in Manipur, are yet to receive their land allotments in the newly reclaimed areas of Manipur, particularly in Khoidum Lamjao;

(b) if so, the reasons for the delay;

(c) if already finalised the number of refugees who have been allotted agricultural land; and